

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.128/Chd/Hry/2017**

**In the matter of:**

Bank of India	... Petitioner/Financial Creditor
Vs.	
OSIL Exports Ltd.	...Respondent/Corporate Debtor

Present: Mr. G.S.Sarin, Practising Company Secretary for petitioner.

It is, inter alia, contended that the instant petition has been filed by Mr.Ashwani Kumar, Assistant General Manager of the petitioner-Bank on the basis of the General Power of Attorney dated 05.05.2009, Annexure A-1 of the paper book where there is a specific authority to initiate insolvency resolution process against the corporate debtor. The outstanding amount of default was about ₹108.87 crores as on 26.09.2017. It is further contended that the necessary certificate under the Bankers Books Evidence Act, 1891 has also been attached in support of the account statements. The authorised representative of the petitioner also submits that copy of the petition and the entire paper book was dispatched at the registered office of the corporate debtor on 29.11.2017 by speed post. The tracking report with regard to the delivery of the postal article be filed at least one day before the next date.

Notice of this petition to the respondent-corporate debtor for 21.12.2017 to show cause as to why this petition be not admitted. Notice be collected from the Registry and sent along with copy of petition and the entire paper book by speed post as well as at the e-mail address of the corporate debtor available on the master data of the company immediately and file

affidavit of service along with postal receipt, tracking report and copy of e-mail  
at least 2 days before the date fixed.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

December 07, 2017  
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